

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)**

**BEFORE,  
SHRI G. S. PANNU, VICE PRESIDENT  
AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**I.T.A Nos.5564/Del/2018  
(ASSESSMENT YEAR 2011-12 )**

**I.T.A Nos.5565/Del/2018  
(ASSESSMENT YEAR 2012-13 )**

M/s Karan Automotives Private Limited Plot No.17/C, Industrial Area, NIT Faridabad.  PAN-AACCK 1979P <b>(Appellant)</b>	Vs.	Asst. CIT, Circle-II, Faridabad.    <b>(Respondent)</b>
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Appellant By	<b>None</b>
Respondent by	<b>Sh. R.K. Gupta, Sr. DR</b>
Date of Hearing	<b>15.04.2021</b>
Date of Pronouncement	<b>15.04.2021</b>

**ORDER**

**PER G.S.PANNU, VP:**

Both appeals by the assessee for the assessment years 2011-12 & 2012-13 are directed against the order of learned CIT(A), Faridabad dated 29.06.2018.

2. Nobody appeared on behalf of the assessee at the time of virtual hearing before us. The learned counsel for the assessee, vide letter dated 31.03.2021 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.
3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, both appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 15<sup>th</sup> April, 2021.

Sd/-  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S.PANNU)**  
**VICE PRESIDENT**

*PK/PS*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI